

within the specified time, the case has been treated as closed.

3. If the Cooperative Society still desire to set up a sugar factory and find the project feasible now, they can apply afresh to the Department of Industrial Development through the State Government.

4. The application, as and when received, will be considered by the concerned authorities in accordance with the guidelines in vogue

[English]

Criteria adopted for assistance under RLEGP

3984. SHRI ANANTA PRASAD SETHI :
SHRI K. PRADHANI :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the criteria adopted while granting financial assistance under Rural Landless Employment Guarantee Programme in favour of landless labourers in the State; and

(b) the number of landless labourers in Orissa and their percentage in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Under the Rural Landless Employment Guarantee Programme, central assistance is allocated to the States/ Union Territories on the basis of the following criteria :-

(i) 75% weightage being given to the number of agricultural workers and marginal farmer in the States/Union Territories.

(ii) 25% weightage being given to the incidence of poverty in each State/Union Territory.

The number of rural agricultural workers in the State of Orissa is approximately 23.09 lakhs according to the 1981 census out of a total of approximately 531 lakhs agricultural workers in the entire country. The percentage of rural agricultural workers in the State as compared to the total number of such workers

in the country comes to 4.35% approximately. There are 16.66 lakhs approximately marginal holdings in the State of Orissa as compared to 445.32 lakhs marginal holdings in the entire country. The percentage of holdings in the State of Orissa as compared to the number of holdings in the country comes to 3.74% approximately.

[Translation]

Temporary Employees Working in Satellite TV Centre Mandi House

3985 SHRI JAGANNATH PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) number of temporary class IV employees in the Satellite Television Centre, Mandi House, New Delhi who have been working there for the last 240 days or more;

(b) whether the services of these employees are being terminated; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) Twentyseven daily wage employees working at Upgraha Doordarshan Kendra, New Delhi have completed 240 days of casual service in the calander year 1984;

(b) and (c). The services of three such employees have been discontinued since the specific work for which they had been engaged was over;

[English]

Agreement by NFDC with MPEAA

3986. SHRI ATISH CHANDRA SINHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the National Film Development Corporation (NFDC) has signed any agreement with Motion Picture Export Association of America (MPEAA) regarding canalisation of American films brought into India;

- (b) if so, the details thereof; and
 (c) the terms of settlement ?

THE MINISTER OF STATE OF THE
 MINISTRY OF INFORMATION AND
 BROADCASTING (SHRI V.N. GADGIL) :
 (a) Yes, Sir, the agreement was signed on 1st
 April, 1985.

(b) and (c). The broad details and terms
 of the agreement are as follows :

- (1) The agreement is for a period of
 three years from 1st February,
 1985.
- (2) It provides for import of 75-100
 films per year on payment of a
 fixed canalisation fee of Rs. 26.50
 lakhs per annum to NFDC in
 advance in quarterly instalments.
- (3) The annual gross film rental billings
 of MPEAA will be utilised in the
 following manner :-
 - (i) Operating expenses, i.e. all
 operating, managerial and
 administrative expenses for
 liaison offices of MPEAA in
 India, import charges, payment
 of any taxes due to Govern-
 ment of whatsoever nature or
 any other expenditure custo-
 mary or related to the film
 distribution-50%.
 - (ii) Interest-free loans to quasi-
 Government or Government
 sponsored organisations includ-
 ing NFDC—17.5%.
 - (iii) Remittances in quarterly in-
 stalments, by member compani-
 es of MPEAA—15%(Subject
 to a ceiling of Rs. 40 lakhs
 per annum)
 - (iv) Various usages like production
 and co-production of films in
 India, travel and living expen-
 ses, transportation of employees,
 purchase of Indian films, etc.
 17.5%.

Price of milk

3987. SHRI NARAYAN CHOUBEY :
 Will the Minister of AGRICULTURE AND

RURAL DEVELOPMENT be pleased to
 refer to reply given to Unstarred Question
 No. 2035 on 8 April, 1985 and state :

(a) the quantity of milk of each type sold
 and its sale price, year-wise during Sixth Plan,
 by Delhi Milk Scheme, Mother Dairy and
 Bombay Dairy, each with dates from which
 increased price of each type was charged,
 dairy-wise upto 15 April, 1985;

(b) the procurement price of milk, year-
 wise and dairy-wise, paid correspondingly
 with concurrent overhead costs per litre
 incurred on each type of milk sold;

(c) whether Delhi Mother Dairy earned
 profit in 1983-84 but incurred heavy loss in
 1984-85; if so details with corresponding
 figures for Delhi Milk Scheme and reasons
 for inconsistent trends between two dairies;
 and

(d) quantity of indigenous skimmed milk
 powder and its price paid by Dairy Corpora-
 tion, year-wise, for its purchase and sold to
 these dairies ?

THE MINISTER OF AGRICULTURE
 AND RURAL DEVELOPMENT (SHRI
 BUTA SINGH) : (a) to (d). Information
 is being collected and will be laid on the
 Table of the House.

[Translation]

Approval of Schemes Submitted by M.P. Government

3988. SHRI BALKAVI BAIRAGI :
 Will the Minister of WORKS AND HOUS-
 ING be pleased to state :

(a) whether Madhya Pradesh Government
 have submitted certain schemes to his
 ministry under the schemes for small and
 medium sized cities in regard to Gadarwara
 Municipality, Hoshangabad Municipality and
 schemes of Pachmari special area develop-
 ment authority; and

(b) if so, the latest position of the said
 three schemes; the time by which these
 schemes are likely to be approved by
 Government and the reasons for delay in
 granting the approval ?